

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 7071 of 2026

Dhanashree Deshpande : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated August 13, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated September 02, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated September 03, 2026 (Reg. No. SEBIH/A/E/26/00334). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in her application, sought the following information:

“I am writing to request specific information regarding Mr. Krishna R.M., an employee of SEBI.

He previously held the position of Assistant General Manager (AGM) in the Corporation Finance Investigation Department (CFID) and is currently serving as an AGM in the Alternative Investment Fund and Foreign Portfolio Investors Department (AFD). Specifically, I would like to know the following details pertaining to his tenure in the CFID department:

- 1. The total number of cases he has investigated to date.*
- 2. The names of the cases he was involved in investigating.*
- 3. The number of these cases that have received a final order.*
- 4. The dates of those final orders.*
- 5. The number of cases Mr. Krishna is still investigating, despite his transfer to the AFD department.*
- 6. Whether he is still working on the matter concerning Brightcom Group Limited.”*

3. **Reply of the Respondent** – The respondent, in response to the application, informed that the information sought relates to personal information, the disclosure of which may cause unwarranted invasion into the privacy of the individual and may also endanger the life or physical safety of the person(s). The same is, therefore, exempt in terms of Section 8(1)(j) and 8(1)(g) of the RTI Act.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that she was refused access to information requested.
5. I have perused the application and the response provided thereto. On consideration, I concur with the response of the respondent that the information about SEBI official relates to personal information, the disclosure of which may cause unwarranted invasion into the privacy of the individual and may also endanger the life or physical safety to the person. I note that in the matter of *H. E. Rajashekarappa vs. State Public Information Officer and Ors.* (Order dated July 01, 2008), the Hon'ble High Court of Karnataka had ruled that: *"... it cannot be said that section 2(f) of the Act encompasses the personal information of the officials of the public authority. The intention of the legislation is to provide right to information to a citizen pertaining to public affairs of the public authority"*. Further, I note that the Hon'ble Central Information Commission (hereinafter referred to as "**CIC**"), in the matter of *Prerit Misra vs. CPIO, SEBI* (order dated November 21, 2022) held that- *"It is pertinent to mention here that the appellant in a similar case which was dealt in File no. CIC/SEBIE/A/2019/660770 dated 10.08.2021 whereby he had sought information regarding the names of the officers who had blocked his email address, the Commission, while passing an order had held that such information is exempted u/s 8(1)(g) & 8(1)(j) of the RTI Act. The Commission after considering the submissions of the appellant finds no merit in his case, and also is in agreement with the order of the FAA and concludes that the information is exempt u/s 8(1)(g) & 8(1)(j) of the RTI Act, hence, no relief can be given."* Accordingly, I find that the requested information is exempt from disclosure under sections 8(1)(g) and 8(1)(j) of the RTI Act.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: October 01, 2026

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA